

From

District Collector
Kozhikode

To

The Registrar,
National Green Tribunal,
New Delhi-1

Sir,

Sub: OA No. 294/2022 - Complaint on quarrying - Joint committee Inspection report
– Submitting of - Reg

Ref : 1. Hon'ble NGT order in OA 294/2022 dated 04.05.2022

2. The report of the Tahasildar, Thamarassery vide letter No : D1-1996/2022
dated 08/12/2022.

3. The report of the Environmental Engineer, Kerala State Pollution Control
Board vide his letter no : PCB/KKD/DO/GEN-176/OA – 194 /2022 dated
27.10.2022.

4. Report dated 27.08.2022 of Prof.Dr.C.C.Harilal, Member of State
Environment Appraisal Committee, (SEAC), Kerala.

5. A letter dated 08.12.2022 addressed to the office of Mining & Geology.

The interim inspection report on the plaint quarry conducted by the Joint Committee in pursuance and in obedience to the direction of the Hon'ble National Green Tribunal is placed below for kind perusal and information. Necessary documents are also enclosed in support of the report.

It is also informed that a letter has been sent to the office of Mining & Geology from this office on 08/12/2022 indicating that immediate follow-up action should be taken against *M/s. Geo Enterprises* based on the report of PCB and SEAC members.

Follow up action of the Mining and Geology Department will also be reported in the due course.

Yours faithfully,

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BRANCH

Original Application No.294/2022

Balan CK & Ors.

Applicants

Versus

State of Kerala

Respondent

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**Interim inspection report submitted before the Honourable National Green Tribunal
by the joint committee constituted as per order dated 04/05/2022
of the Honourable NGT(PB) in OA no. 294/2022**

Background

I may inform that in obedience to the order dated 04/05/2022 of the Honourable National Green Tribunal in OA 294/2022(PB) filed by Balan C K, a joint committee comprising of 1) District Collector, Kozhikode 2) representative of State Pollution Control Board and 3) State Environmental Impact Assessment Authority(SEIAA), was constituted to verify the factual position to look into the grievance of the applicants and take remedial action in accordance with the law by following due process within one month. The District Collector, Kozhikode has been made the nodal agency for co-ordination and compliance. The Environmental Engineer, District Office of the Pollution Control Board, Kozhikode was nominated as representative of the State Pollution Control Board to the above committee by the Chairman of the Kerala State Pollution Control Board. A copy of the same is produced herewith and marked as **Annexure-1**. In Pursuance to the Order of the Hon'ble NGT dated 04.05.2022, Tahsildar Thamarassery Taluk was nominated to represent the District Magistrate during the inspection. A copy of the same is produced here with and marked as **Annexure-2**. The administrator, State Environmental Impact Assessment Authority(SEIAA) had sent an official letter, by no. 1861/EC4/2019/SEIAA dated 19.05.2022 nominating Dr. C.C.Harilal, Member of SEAC, to the Joint Committee as the expert member of SEIAA. A copy of the letter is produced here with and marked as **Annexure-3**.

As directed, a letter was sent from office of Pollution Control Board to the District Geologist Kozhikode, to furnish a report on the details of the quarry. A copy of the said letter by no. PCB/KKD/DO/GEN-176/OA 294/2022 dated 01.06.2022 is produced herewith and marked as **Annexure-4**.

Accordingly a reply letter was submitted by the Geologist to State Pollution Control Board vide letter no 1519/DOC/M-20/06/2022 dated 28-06-2022. A copy of the letter is produced herewith and marked as **Annexure-5**.

In pursuance to the Hon'ble NGT order vide ref (1) Joint Committee Inspection was conducted by the committee members at 9.30 am on 02.06.2022, at the complaint site. The following officers gathered for site inspection.

1. Mr.Subair, Tahsildar, Thamarassery, Representing District Collector (Nodal Officer).
2. Mrs. Sudheera, Village Officer, Sivapuram.
3. Dr.C.C.Harilal (Member of SEAC, as expert member from SEIAA).
4. Mr.Junaid.P, Assistant Engineer, Kerala State Pollution Control Board, District Office, Kozhikode. (Representing Environmental Engineer, KSPCB, District Office, Kozhikode).

The quarry by name M/s. GEO ENTERPRISES QUARRYING UNIT owned by Smt. Indira is situated in Veeriyambram Desam, Sivapuram Village under survey number 29 (pt), in Thamarassery Taluk, falling with in Kozhikode District limits. The quarry lease area extends to 2.6305 hectares, which is equallent to 6.50 acres. They were having a quarrying lease for a period of 12 years commencing from 19.04.2010 to 18.04.2022 and having valid Consent to Operate from Pollution Control Board since 2008. The Board Consent has been renewed over years four times, on expiry of the validity, till closure of the quarry. Recently they were having valid Integrated Consent to Operate Renewal (Fourth-renewal) from Kerala State

Pollution Control Board, by no.PCB/KKD/DO/ICO-R4/501/2018 dated 17.02.2018, and the validity of the consent was expire on 18.04.2022. Copies of all Consents issued by Pollution Control Board to the unit are produced herewith and marked as **Annexure-6a, 6b, 6c, 6d, 6e & 6f.**

It is humbly submitted before the Hon'ble NGT that as per the site plan submitted along with consent application for fourth renewal, the nearest house owned by Sri. Appukkuty Parakkandi was at a distance of 46.1 meters from the quarry boundary. As the minimum 50 metre distance criteria applicable for quarries were not satisfied with, the application for Consent was returned from the office of the State Pollution Control Board with direction to relocate the quarrying area, excluding the portion falling within 50 metre distance. Accordingly the boundary was relocated, and the application was resubmitted with revised site plan. As per the revised site plan, the distance from newly fixed boundary to the nearest house was 65 metres. With respect to the revised site plan, site inspection was conducted by the Board officials on 16.02.2018 and measured the nearest house owned by Appukkuty Parakkandi at 66.4 metres from the relocated boundary. A copy of the Village Officer approved site plan with relocated boundaries submitted by the applicant to Board is submitted herewith and marked as **Annexure-7.** Thus the quarrying area allowed has been reduced from 2.6305 ha to 2.5857 ha and consent to Operate renewal was granted.

As per State Pollution Control Board Circular dated 01.10.2015, by no.PCB/ HO/ TAC/GOM/953/2014, for existing quarries which are working on mining lease, *EC* is applicable at the time of renewal of the mining lease. A copy of the above Circular is produced herewith and marked as **Annexure-8.** For this quarry, the mining lease was valid up to 18.04.2022, starting from 19.04.2010. The quarry had stopped working on the expiry of mining lease as well as on expiry of the Board's consent. Hence *EC* will be applicable only if the quarry mining activities are to be continued in future, after 18.04.2022.

The important findings made by the joint committee during committee site inspection dated 02.06.2022 are as given below.

Inspection Findings

- a) The quarry was not functional during the time of inspection. Distance were measured from the boundary of the quarry and Shri.K.Balan's (complainant) house was measured at 104 metre from the boundary of the quarry.
- b) An abandoned quarry was found which was being reported to be used as the rain water harvesting facility of the quarry.
- c) Green belt was found developed along road side to suppress dust emission to outside, but not so strong.
- d) Sprinklers were not found installed to suppress spreading of dust, but reported that mobile sprinklers in vehicle were being used to function while the quarry was working.
- e) As the quarry had stopped functioning, the working of alarms could not be examined, as well as the Noise limits.

- f) Access roads to the quarry were found tarred to contain dust emissions.
- g) As the quarry has stopped working, mineral transportation in covered trucks condition could not be examined.
- h) Sign board of the quarry unit with extent of lease area and boundaries shall be depicted at the entrance of the quarry, for information of the public, which was found complied with.
- i) As the depth and extent of excavation does not come under the purview of the State Pollution Control Board, the same could not be evaluated.
- j) As the quarry has stopped functioning, the boundary pillars of the quarry at certain location are not in fixed condition.
- k) Board had consented the quarry for mining from within a relocated boundary, leaving a minimum distance of 50 meters, and as per same the nearest residence measured from the approved boundary was 66.4 meters.
- i) On a visual examination it seems that the quarrying site has been mined to varying depths in several areas. But the depth of excavation does not comes under the purview of the Board.
- m) The complaint raised by the complainants, like untimed blasting activity, falling of fly rocks, dust pollution, etc could not be assessed as the quarry has stopped working.
- j) The Project was not having Environmental Clearance from State Environmental Impact Assessment Authority (SEIAA- Kerala) for the period from 2018 to 2022 and was operational as per the integrated consent of operation issued by the Kerala State Pollution Control Board(No. PCB/KKD/DO/ICO-R4/501/2018, dated: 17.02.2018)
- k) The quarry was found to Violate the distance criteria in the previous years of its operation. Mining was noted at BP1, from where the distance to nearest house is only 46.1 meters (as per details furnished by Taluk Surveyor, Thamarassery). Also, the public road is only 33.9 meters from BP7. The firm later on revised the mining plan to comply with the distance criteria.
- l) The boundary pillars of the quarry (at certain locations) were not in a fixed condition during the time of field inspection.
- m) Retention of buffer zone and green belt development is not satisfactory.
- n) No benches are maintained and steep vertical walls are found in the mined area. There are clear indication of over extraction and unscientific mining operations. Also, there are apparent signs of deeper extraction than the benchmark (The firm has paid penalty for over extraction

on several occasions). All such matters are to be scientifically validated and the firm may be made responsible for such violation.

- o) There is no drainage system for the quarry. Garland canals and silt traps are absent.
- p) The complainants are adhering to the complaints raised by them during quarry operations like over extraction, deeper extraction, untimed blasting activities, issues related to fly rocks and dust, movement of the minerals beyond the time schedule, damages to physical assets, pollution and associated health issues, etc.

At present, both the mining lease period and Board's consent period have expired, as on 18.04.2022 and the quarry was found in a closed condition with no activities. The individual reports of State Pollution Control Board, SEAC Member, Tahsildar Thamarassery is produced herewith and marked as **Annexure-9,10 & 11.**

Recommendations

The quarry is presently in a closed condition. The validity of the certificate issued to the firm ceased on 18/04/2022. Considering the non-compliance in several criteria concerning quarry operation, the permit of the quarry may not be extended further. The firm may be made responsible for over and deeper extractions. For this reason, necessary legal measures may be taken on this account, after a detailed technical evaluation on the extent of over extraction. A letter has been sent to the office of Mining & Geology from this office on 08/12/2022 indicating that immediate follow-up action should be taken against Geo Enterprises based on the report of PCB and SEAC members. A copy of the letter is produced herewith and marked as **Annexure-12.**

1. District Collector, Kozhikode

2. Expert Member of SEIAA

3. Environmental Engineer,
Pollution Control Board
Kozhikode

C - 6967

PROCEEDINGS

Sub: O.A.No.294/2022 before the Hon'ble National Green Tribunal, Principal Bench - Committee constituted by NGT to carry out expert study - facilitation committee to facilitate field studies- constituted - orders issued.

KERALA STATE POLLUTION CONTROL BOARD

No.PCB/HO/EE4/NGT/O.A.294/2022 Thiruvananthapuram, Dated: 17/05/2022

Read: Order dated 04/05/2022 of the Hon'ble NGT (PB) in O.A.no. 294/2022
(copy enclosed)

ORDER

The Hon'ble National Green Tribunal (NGT) Principal Bench had registered Original Application no. 294/2022 against quarrying in Kozhikode district. The NGT has vide order read 1st above, constituted a 3 member Joint Committee to verify the factual position, look in to the grievance of the applicants and take remedial action in accordance with the law by following due process within one month. The committee has been constituted with the District Collector, Kozhikode and representative of State Pollution Control Board and SEIAA to take remedial action in accordance with the order. The District Collector, Kozhikode was made the nodal agency for co-ordination and compliance. The Environmental Engineer, District Office Kozhikode, of the Pollution Control Board is nominated to the above committee.

Sd/-
CHAIRMAN

To
The Environmental Engineer
District Office, Kozhikode

Copy to:

1. The District Collector
Wayanad Rd, Civil Station,
Eranhippalam,
Kozhikode- 673020
2. The Chairman
SEIAA, 4th floor, KSRTC Bus Terminal,
Thampanoor, TVM-695 001

FORWARDED/ BY ORDER

ENVIRONMENTAL ENGINEER-4

I/271490/2022



കലക്ടറേറ്റ്, കോഴിക്കോട്
തീയതി: 26-05-2022

DCKKD/1882/2022-D9

ജില്ലാ കലക്ടർ
കോഴിക്കോട്.

തഹസീൽദാർ

താമരശ്ശേരി

വിഷയം: താമരശ്ശേരി താലൂക്കിൽ ശിവപുരം വില്ലേജിലെ ജിയോ എൻ്റർപ്രൈസസിൽ നടത്തുന്ന സംയുക്ത സ്ഥല പരിശോധന സംബന്ധിച്ചു

സൂചന: മലിനീകരണ നിയന്ത്രണ ബോർഡിൽ നിന്നുള്ള 25-05-2022 ലെ ഫോൺ സന്ദേശം.

മേൽ സൂചനയിലേക്ക് രാജ്യുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു മലിനീകരണ നിയന്ത്രണ ബോർഡിൽ നിന്നുള്ള ഫോൺ സന്ദേശ പ്രകാരം താമരശ്ശേരി താലൂക്കിൽ ശിവപുരം വില്ലേജിൽ റി.സർ വേ 29ൽ പെട്ട ജിയോ എൻ്റർപ്രൈസ എന്ന് സ്ഥാപനത്തിൽ ദേശീയ ശുദ്ധി പ്രവർത്തന വിധിയുടെ അടിസ്ഥാനത്തിൽ സംയുക്ത സ്ഥല പരിശോധന 02-06-2022 തീയതിയിൽ രാവിലെ 09.30 മണിക്ക് നടത്തുന്നതിന് തീരുമാനമായിട്ടുണ്ട്. ആയതിലേക്ക് ജില്ലാ മജിസ്ട്രേറ്റിനു വേണ്ടി സ്ഥല പരിശോധന നടത്തുന്നതിനായി അന്നേ ദിവസം പ്രസ്തുത സ്ഥലത്ത് ഹാജരാകേണ്ടതാണ്.

വിശ്വസ്തയോടെ
ജില്ലാ കലക്ടർക്കുവേണ്ടി

പകർപ്പ്

- 1. Dr. സി.പി. ഹരിലാൽ (SEAC അംഗം), പ്രൊഫസ്സർ - കാലിക്കറ്റ് യൂണിവേഴ്സിറ്റി - 673635
- 2. ശ്രീമതി ഷബ്ബ ശേഖർ, എൻവയോൺമെന്റൽ എഞ്ചിനീയർ, ജില്ലാ ഓഫീസ്, മലിനീകരണ നിയന്ത്രണ ബോർഡ് കോഴിക്കോട്

(സ്ഥല പരിശോധന നടത്തി റിപ്പോർട്ട് ലഭ്യമാക്കുന്നതിലേക്കായി)

"This document is electronically approved in eOffice by MUHAMMED RAFEEQ C on 26-05-2022. Hence it does not require signature in ink"

Signed by Muhammed Rafeeq
C
Date: 26-05-2022 12:19:43

C.7096



State Environment Impact Assessment Authority (SEIAA) Kerala

K.S.R.T.C Bus Terminal Complex, 4th Floor, Thampanoor,
Thiruvananthapuram - 695 001
Ph: +91471-2334262 (Off) +91471-2334265 (Fax)
e-mail: seacseiaakerala@gmail.com
web: www.seiaakerala.in

No.1861/EC4/2019/SEIAA

Date: 19.05.2022

From,

The Administrator
State Environment Impact Assessment Authority

To, The District Collector
Wayanad Road, Civil Station
Eranshippalam
Kozhikode-673020

Sir,

Sub: - SEIAA -Order of NGT in Appeal No.294/2022-Constitute of a Member in SEIAA- Constitute a Joint Committee -Nomination of member- reg:-

Ref: - (1). Order of NGT Appeal No.294/2022 filed by Shri.Balan.C.K & Others.
(2). E-mail dated 19.05.2022 received from Dr.R.Ajayakumar Varma, Chairman, SEAC.

Attention is invited to the Appeal No.294/2022 filed by Shri.Balan C.K & Others before Hon'ble NGT and judgment dated 04.05.2022 (*Copy enclosed*).

The Hon'ble Tribunal has ordered to constitute a Joint Committee comprising of the District Collector, Kozhikode, SEIAA Kerala and State PCB, with the District Collector, Kozhikode as nodal agency to furnish a factual and action taken report in the matter.

Accordingly Dr.C.C.Harilal, Member, SEAC (Ph: 9447956226, 9633416815) is nominated to the Joint Committee as the expert Member of SEIAA.

Yours faithfully,

Sd/-

Anil.P.Antony
Administrator, SEIAA



Approved for issue

Section Officer

Copy to: The Member Secretary, Kerala State Pollution Control Board, Pattom P.O. TVM-004



ANNEXURE - 4

KERALA STATE POLLUTION CONTROL BOARD
 കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
 കോഴിക്കോട് ജില്ലാ ഓഫീസ്
DISTRICT OFFICE, KOZHIKODE
 3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002
 Telefax: 2300745, 46, 47
 www.keralapcb.org

PCB/KKD/DO/GEN-176/OA.294/2022

01.06.2022

From
 Environmental Engineer

To
 Geologist
 Mining and Geology
 Civil Station, Kozhikode

01/06/22 - Gmail
 02/06/22 - PyA/D

Sub: - The report of M/S Geo Enterprises based on NGT in O.A.No. 294/2022

- Ref :- 1. Order dated 04.05.2022 of the Hon'ble NGT in O.A.No. 294/2022
 2. Letter no.DCKKD/1882/2022-D9 dated 26.05.2022 of District Collector

Sir,

As per ref (1), (2) based on order in NGT.O.A.294/2022 regarding the petition filed by Sri. Balan C.K against M/S Geo Enterprises, Granite Quarry Veeryambram, Sivapuram Village, Thamarasserry Taluk, Kozhikode District. It is decided to call for report of Mining and Geology Department. Therefore please furnish the report on the above quarry at the earliest.



Yours faithfully

Environmental Engineer

SHABNA KUSHE SHEKHAR
 Environmental Engineer

28/6/22

No: 1519/Doc/M-20/06/2022

From,

Geologist (I/C)
Kozhikode

To

The Environmental Engineer
Pollution Control Board Kozhikode

Sub: Mines and Minerals-M/S Geo Enterprise -Report - reg

Ref: (1) Letter No: PCB /KKD/DO/GEN-176/OA 294/2022

Dated 1/6/2022

(2)No.696/2009-10/9758/M3/2009 Dated 22/03/2010

Mining and Geology Director

(3)Kerala Minor Mineral concession Rules 2015

M/S Geo - Report

28/6/22

Kindly see the report As per the reference (2) Mining and geology Director Issued a quarrying lease to Smt. E Indira Managing partner, M/S Geo Enterprises Iyyad Po Unnikulam for the purpose of mining of granite building stone in Thamarassery Taluk of Sivapuram Village. Resurvey No.29.2.6305 hectares of land with validity of 12 years upto 18/04/2022. Various complaints raised by peoples surrounding the quarry, actions are taken from this office as per reference 3 Now at present quarrying lease is already lapsed and it is convinced that the quarry not working now.

[Signature]
Geologist (I/C)

Kozhikode



FILE No: PCB/KKD/DO/501/08



KERALA STATE POLLUTION CONTROL BOARD

- CONSENT TO OPERATE

UNDER

Water (Prevention & Control of Pollution) Act, 1974

Air (Prevention & Control of Pollution) Act, 1981

&

Environment (Protection) Act, 1986

TO

Consent No: PCB/KKD/DO/CO/501/08

M/s. GEO ENTERPRISES QUARRYING UNIT
KOYILOTTUPARA
VEERIYAMBURAM
IYYAD (PO)
UNNIKULAM (VIA)
KOZHIKODE.

1. GENERAL

1	VALIDITY	30.06.2011
2	Name and address of establishment	M/s. Geo Enterprises Quarrying Unit, Koyilattupara, Veeriyamburam Iyyad (PO) Unnikulam(via) Kozhikode
3	Communication	Telephone: 0495 2646764
4	Occupier details	Smt. E. Indira, Managing Partner, Geo Enterprises, P.O. Iyyad, Unnikulam Kozhikode-673574
5	Survey Number	29
6	Village	Sivapuram
7	Taluk	Quilandy
8	District	Kozhikode
9	Panchayat & Ward	Unnikulam Ward: Veeriyamburam, Ward No: 19
10	Category	Red
11	Scale	Small
12	Fee remitted	Rs. 3,420/-
13	Capital Investment	Rs. 5,00,000/-
14	Water consumption	50 l/d
15	Horse power	Compressor-52 HP
16	PRODUCTS	Job Work -Quarrying.

2. GENERAL CONDITIONS

- 2.1. This consent is granted subject to the power of the Board to review and make variation in all or any of the conditions as per section 21(6) of this act.
- 2.2. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of Air, Water, land and Sound pollution
- 2.3. For continuing to operate beyond the validity date application for the renewal has to be submitted in the prescribed form between 3 and 4 months in advance of the date of expiry of this order.
- 2.4. Suitable species of trees and curtain plants shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.
- 2.5. If operations are done with backup power, the generator shall have adequate capacity to run all associated pollution control devices.
- 2.6. In case of process disturbance/failure of pollution control equipments, the respective units shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.
- 2.7. In case of discharge/apprehended discharge of any water/air pollutant or hazardous/biomedical waste due to any accident or other unforeseen act or event, it shall be immediately intimated to the Board and the consentee/authorisee shall make all possible efforts to mitigate/prevent/remediate the discharge.
- 2.8. Periodical monitoring reports comprising of effluent and emission analysis reports and such other information as may be called for shall be submitted to Head/Regional/District Office as and when called for.
- 2.9. Signboard showing the name of the establishment shall be displayed at the entrance of the site.
- 2.10. Location of the quarry shall be as shown in the drawing attached. No change or alteration to the above shall be made.

3. CONDITIONS AS PER Air (Prevention & Control of Pollution) Act

- 3.1. Record of type, quantity and purpose of consumption of fuel shall be maintained and abstract shall be submitted to the Board along with emission monitoring report.
- 3.2. Water sprinklers shall be provided to suppress spreading of dust.
- 3.3. Raw materials and products shall be transported with proper cover and / or after wetting to prevent spreading of dust.
- 3.4. The suspended particulate matter (SPM) (dust) level at the boundary of the land owned with different adjoining areas excluding roads shall not exceed 200 microgram per cubic metre.
- 3.5. Respirable Suspended Particulate Matter (RSPM) ($<10\mu\text{m}$) level at boundary of the land owned with different adjoining areas, excluding roads shall not exceed $100\mu\text{g}/\text{m}^3$, max.
- 3.6. Sound level measured 1 m outside the boundary of the land owned or leased by the consentee whichever is farther shall be 55 dB(A) Leq, max.
- 3.7. All operations likely to produce dust or noise shall be carried out within sufficiently closed and insulated premises.
- 3.8. After excavation at the site is completed, the land may be used for rain water harvesting with protective barriers / any other suitable approved purpose or may be reclaimed.
- 3.9. The consent issued is subject to the conditions specified in the clearances issued by the Mining and Geology Department and Explosive Department as per the provisions of the relevant statutes.

4. OTHER CONDITIONS:

4.1. Rain water harvesting arrangements shall be provided in the premises.

DATE: 17.07.2008



Jayashree
SIGNATURE & SEAL OF
ISSUING AUTHORITY
C. V. JAYASREE
ENVIRONMENTAL ENGINEER

- Copy to:
1. The Member Secretary.
 2. CEE, RO, Kozhikode.
 3. Stock file.



KERALA STATE POLLUTION CONTROL BOARD

INTEGRATED CONSENT TO OPERATE

UNDER

Water (Prevention & Control of Pollution) Act, 1974

Air (Prevention & Control of Pollution) Act, 1981

&

Environment (Protection) Act, 1986

TO

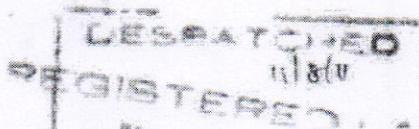
Smt. E. Indira
Managing partner Geo Enterprises
Iyyad P.O
Unnikulam
Calicut-673574.

(For Geo Enterprises Quarrying Unit
Koyilottu para
Iyyad P.O, Unnikulam
Kozhikode)

Consent No: PCB/KKD/DO/ICO/R1-501/2008

Issue date: 08.08.2011

Valid upto: 01.02.2012



1. GENERAL

2

1	VALIDITY	01.02.2012
2	Name and address of establishment	Geo Enterprises Quarrying Unit Koyilottu para Iyyad P.O, Unnikulam Kozhikode
3	Communication	Telephone: 04962646764
4	Occupier details	Sri. E. Indira Managing partner Geo Enterprises Iyyad P.O Unnikulam Calicut-673574
5	Survey Number	29 Veeriyamburam
6	Village	Sivapuram
7	Taluk	Koyilandi
8	District	Kozhikode
9	Panchayat & Ward	Ward; 5 Unnikulam
10	Category	Red
11	Scale	Small
12	Fee remitted	Rs. 3420/-
13	Capital Investment	Rs. 5 lakh
14	Products/Activities	Quarrying in 6.5 Acers of land



2. GENERAL CONDITIONS

- 2.1. This consent is granted subject to the power of the Board to review and make variation in all or any of the conditions.
- 2.2. This consent shall be valid only if the unit is having a valid quarry permit.
- 2.3. No change or alteration of the unit is to be made without the prior permission of the Board. Any change in the particulars furnished in the references or in the identity of the occupier / authorised agent is to be intimated to the Board forthwith.
- 2.4. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of Air, Water, land and Sound pollution.
- 2.5. For continuing to operate beyond the validity date application for the renewal has to be submitted in the prescribed form between 3 and 4 months in advance of the date of expiry of this order.
- 2.6. Suitable species of trees and curtain plants shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.
- 2.7. In case of discharge/apprehended discharge of any water/air pollutant or hazardous waste due to any accident or other unforeseen act or event, it shall be immediately intimated to the Board and the consent/authorise shall make all possible efforts to mitigate/ prevent/remediate the discharge.
- 2.8. Signboard showing the name of the establishment shall be displayed at the entrance of the site.
- 2.9. Location of the quarry shall be as shown in the drawing attached. No change or alteration to the above shall be made.
- 2.10. Quarrying operations shall be started only after obtaining the D&O license under the Kerala Panchayath Raj Act for the concerned Local Self Government Institutions and submitting a copy of the same to the District Office of the board.

3. CONDITIONS AS PER Air (Prevention & Control of Pollution) Act

- 3.1. Boundary of the quarry shall be fenced before operation of the quarrying activity.
- 3.2. Water sprinklers shall be provided to suppress spreading of dust.

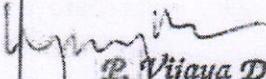


- 3.3. Raw materials and products shall be transported with proper cover and / or after wetting to prevent spreading of dust.
- 3.4. The particulate matter at the boundary of the premises shall not exceed the National Ambient Air Quality Standard specified for that area.
- 3.5. The sound level measured 1 m outside the boundary of the premises shall not exceed the Ambient Air Quality Standards in respect of Noise applicable to that area.
- 3.6. After excavation at the site is completed, the land may be used for rain water harvesting with protective barriers / any other suitable approved purpose or may be reclaimed.
- 3.7. The consent issued is subject to the conditions specified in the clearances issued by the Mining and Geology Department and Explosive Department as per the provisions of the relevant statutes.
- 3.8. On expiring of the mining and geology permit, new permit shall be provided, failing which this consent will become invalid automatically.

Date: 08.08.2011



OFFICE SEAL


P. Vijaya Devi
Environmental Engineer
SIGNATURE & SEAL OF
ISSUING AUTHORITY

- Copy to: 1. Member Secretary, Head Office, Thiruvananthapuram
2. The Chief Environmental Engineer, Regional Office, Kozhikode.
✓ 3. Stock file. N/A

1/09

Kozhikode
Koylandy

FIELD NO 29

Village Sankar
Desam. Vezayattu



എറണാകുളം ജില്ലയിൽ
വെള്ളാട്ടുവയലിൽ 6.50 ഹെക്ടർ
ഭൂമി

എറണാകുളം ജില്ലയിൽ
വെള്ളാട്ടുവയലിൽ 6.50 ഹെക്ടർ
ഭൂമി
D.I. 5986/09 of 1.10.09
എറണാകുളം ജില്ലയിൽ
വെള്ളാട്ടുവയലിൽ 6.50 ഹെക്ടർ
ഭൂമി



FILE No: PCB/KKD/DO/501/2008



KERALA STATE POLLUTION CONTROL BOARD

INTEGRATED CONSENT TO OPERATE (RENEWAL)

UNDER

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

&

The Environment (Protection) Act, 1986

TO

Smt. E Indira
Managing Partner
Geo Enterprises Quarrying Unit
Iyyad (PO), Unnikulam (Via)
Koyilandi, Kozhikode-673574

(For Geo Enterprises Quarrying Unit
Iyyad (PO), Unnikulam (Via)
Koyilandi, Kozhikode-673574)

Consent No: PCB/KKD/DO/ICO-R2/501/2012

Issue date: 04.05.2012

Valid upto: 01.02.2015

6 R
9/5

1. GENERAL

2

1	VALIDITY	01.02.2015
2	Name and address of establishment	Geo Enterprises Quarrying Unit Iyyad (PO), Unnikulam (Via) Koyilandi, Kozhikode-673574
3	Communication	Phone No; 0496-2646764, 9846164201
4	Occupier details	Smt. E Indira Managing Partner Geo Enterprises Quarrying Unit Iyyad (PO), Unnikulam (Via) Koyilandi, Kozhikode-673574
5	Survey Number	29
6	Village	Sivapuram
7	Taluk	Koyilandi
8	District	Kozhikode
9	Panchayat & Ward	Unnikulam Ward: 19
10	Category	Red
11	Scale	Small
12	Capital Investment	Rs.7,50,000/-
13	Fee remitted	Rs. 5010/-
14	Products/Activities	Quarrying in 6.5 acres of land in survey no 29 of Unnikulam panchayat in Sivapuram village.



2. GENERAL CONDITIONS

- 2.1. This consent is renewed subject to the power of the Board to review and make variation in all or any of the conditions.
- 2.2. No change or alteration of the unit is to be made without the prior permission of the Board. Any change in the particulars furnished in the references or in the identity of the occupier / authorised agent is to be intimated to the Board forthwith.
- 2.3. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of Air, Water, land and Sound pollution.
- 2.4. For continuing to operate beyond the validity date application for the renewal has to be submitted in the prescribed form between 3 and 4 months in advance of the date of expiry of this order.
- 2.5. Suitable species of trees and curtain plants shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.
- 2.6. In case of discharge/apprehended discharge of any water/air pollutant or hazardous waste due to any accident or other unforeseen act or event, it shall be immediately intimated to the Board and the consent/authorise shall make all possible efforts to mitigate/ prevent/remediate the discharge.
- 2.7. Signboard showing the name of the establishment shall be displayed at the entrance of the site.
- 2.8. Location of the quarry shall be as shown in the drawing attached. No change or alteration to the above shall be made.
- 2.9. Quarrying operations shall be started only after obtaining the D&O license under the Kerala Panchayath Raj Act for the concerned Local Self Government Institutions and submitting a copy of the same to the District Office of the board.

3. CONDITIONS AS PER The Air (Prevention & Control of Pollution) Act ,1981

- 3.1 Boundary of the quarry shall be fenced before operation of the quarrying activity.
- 3.2. Water sprinklers shall be provided to suppress spreading of dust.
- 3.3. Raw materials and products shall be transported with proper cover and / or after wetting to prevent spreading of dust.

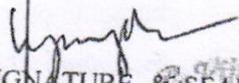


- 3.4. The particulate matter at the boundary of the premises shall not exceed the National Ambient Air Quality Standard specified for that area.
- 3.5. The sound level measured 1 m outside the boundary of the premises shall not exceed the Ambient Air Quality Standards in respect of Noise applicable to that area.
- 3.6. After excavation at the site is completed, the land may be used for rain water harvesting with protective barriers / any other suitable approved purpose or may be reclaimed.
- 3.7. The consent issued is subject to the conditions specified in the clearances issued by the Mining and Geology Department and Explosive Department as per the provisions of the relevant statutes.
- 3.8. On expiry of the mining and geology permit, new permit shall be submitted, failing which this consent will become invalid automatically.

Date: 04.05.2012



OFFICE SEAL


SIGNATURE & SEAL OF
ISSUING AUTHORITY

- Copy to: 1. Member Secretary, Head Office, Thiruvananthapuram
2. The Senior Environmental Engineer, Regional Office, Kozhikode.
3. Stock file. H/M



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

കോഴിക്കോട് ജില്ലാ ഓഫീസ്

DISTRICT OFFICE, KOZHIKODE

3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002

Telefax: 2300745, 46, 47

www.keralapcb.org

Ref.No. PCB/KKD/DO/501/2008

Date: 08.05.2015

CONSENT VARIATION ORDER

(Issued under the Water (Prevention & Control of Pollution) Act. 1974. The Air(Prevention & Control of Pollution) Act 1981, the Environment(Protection) Act 1986

- Ref: - 1. Integrated Consent to Operate Renewal no. PCB /KKD/DO/ICO-R3/ 501/2015 dated 03.02.2015
- 2. Applicant's letter received on 24.04.2015

The Integrated Consent to Operate issued vide reference (1) above to Smt. E Indira, Managing Partner, Geo Enterprises Quarrying Unit, Iyyad Post, Unnikulam, Kozhikode - 673 574 for operating a unit named Geo Enterprises Quarrying Unit, Iyyad Post, Unnikulam Via, Koyilandy,, Kozhikode-673574 is modified to the following extent:

Item No 1.1

Validity 09.02.2016

The consent issued from the Board will be valid only for a period during the period when all other statutory or necessary clearance from the concerned authorities are valid. The consent issued from the Board is only with respect to the powers vested under the Water (prevention & control of pollution) Act 1974; Air (Prevention & Control of pollution) Act 1981 and rules there under. The operation of the unit shall be commenced only after obtaining clearance from all concerned authorities.

All other conditions in the consent to operate referred above remain unchanged.

Office seal

Signature

NAME & DESIGNATION OF ISSUING OFFICER

To

Smt. E Indira,
Managing Partner,
Geo Enterprises Quarrying Unit,
Iyyad Post. Unnikulam,
Kozhikode - 673 574.

Handwritten initials/signature



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

കോഴിക്കോട് ജില്ലാ ഓഫീസ്

DISTRICT OFFICE, KOZHIKODE

3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002

Telefax: 2300745, 46, 47

www.keralapcb.org

Ref. No. PCB/KKD/DO/501/2008

Date: 09.11.2015

CONSENT VARIATION ORDER

(Issued under the Water (Prevention & Control of Pollution) Act, 1974, The Air(Prevention & Control of Pollution) Act 1981, the Environment(Protection) Act 1986

- Ref: - 1. Integrated Consent to Operate Renewal no. PCB /KKD/DO/ICO-R3/ 501/2015 dated 03.02.2015
- 2. Consent Variation Order Dated 08.05.2015
- 3. Applicant's letter received on 09.09.2015

The Integrated Consent to Operate issued vide reference (1) above to Smt. E Indira, Managing Partner, Geo Enterprises Quarrying Unit, Iyyad Post, Unnikulam, Kozhikode - 673 574 for operating a unit named Geo Enterprises Quarrying Unit, Iyyad Post, Unnikulam Via, Koyilandy,, Kozhikode-673574 is modified to the following extent:

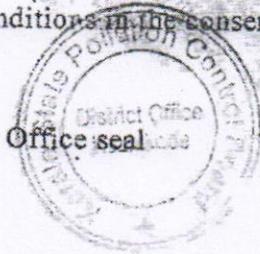
Item No 1.1

Validity

01.02.2018

The consent issued from the Board will be valid only for a period during the period when all other statutory or necessary clearance from the concerned authorities are valid. The consent issued from the Board is only with respect to the powers vested under the Water (prevention & control of pollution) Act 1974; Air (Prevention & Control of pollution) Act 1981 and rules there under. The operation of the unit shall be commenced only after obtaining clearance from all concerned authorities.

All other conditions in the consent to operate referred above remain unchanged.



Signature

Vinaya

NAME & DESIGNATION OF ISSUING OFFICER

To

Smt. E Indira,
Managing Partner,
Geo Enterprises Quarrying Unit,
Iyyad Post, Unnikulam,
Kozhikode - 673 574



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/KKD/DO/501/2008

Date of issue :17/02/2018

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/KKD/DO/ICO-I.4/501/2018

Ref : 1.Your online application no. 6573730 dated 06.01.2018

2. Consent variation order ref No. PCB/KKD/DO/501/2008 dated 09.11.2015 valid up to 01.02.2018.

The 'Integrated Consent to Operate' issued as per reference above to M/s GEO ENTERPRISES QUARRYING UNIT,IYYAD POST,UNNIKULAM VIA,KOYILANDI is hereby renewed up to 18/04/2022 and issued to M/s GEO ENTERPRISES QUARRYING UNIT,IYYAD POST,UNNIKULAM VIA,KOYILANDI The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	Validity	18.04.2022
2	Activity	Quarrying in 2.5857Ha of land in resurvey no 29 of Sivapuram village

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm ³ /Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

III. CONDITIONS

3.1. Condition no.2.4 of the consent referred 2nd above is modified to the extent that for renewal of the integrated consent application in the prescribed form shall be submitted to the Board on or before 18.01.2022 through the web portal of the Board (krocmms.nic.in) for Online Consent Management & Monitoring System. Late application will be accepted only with fine/late fee as applicable.

3.2.This consent is issued based on the judgment of Honourable high court on WP(c) no 21713 of 2017(L),quarrying lease issued on 19.04.2010,valid up to 18.04.2022.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :17/02/2018

SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER
DISTRICT OFFICE KOZHIKODE



SHABNA
KUSHE
SHEKHAR

Digitally signed
by SHABNA
KUSHE SHEKHAR
Date: 2018.02.17
3:13:17 +05'30'

To
E INDIRA
MANAGING PARTNER
GEO ENTERPRISES QUARRYING UNIT
IYYAD POST
UNNIKULAM-673574

1. This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
E-mail: ms.kspcb@gov.in FAX: 0471 - 2318134, 2318152 web: www.keralapcb.nic.in



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/TAC/GoM/953/2014

Date: 01/10/2015

CIRCULAR

Sub:- Consent of the Board for quarrying activity - reg.

- Ref:-
1. This office circular of even no. dated 09.09.2015
 2. This office letter of even no. dated 22.04.2015
 3. Judgment dated 13.01.2015 of the NGT, Chennai in OA. No. 123 of 2014 and MA. No. 419 of 2014 and relates cases.
 4. Judgment dated 15.07.2015 of the Hon'ble High Court of Kerala in WA No. 1514 of 2015 in WP(C) No. 7781/2015
 5. Judgment dated 07.08.2015 of the NGT, Chennai in OA. No. 400 of 2013

In partial modification of the circular under reference (1) the following is ordered for immediate compliance.

The Hon'ble Supreme Court vide order dated 27.02.2012 in I. A. No. 2-13 of 2011 in SLP(C) No. 19628 - 19629 of 2009 ordered that leases of minor mineral including their renewal for an area of less than 5 ha be granted by the States / UTs only after getting Environmental Clearance from the MoEF. Hence Environmental Clearance is applicable at the time of renewal of mining lease in the case of existing quarries on lease hold.

However in case of permit quarries, as the judgment under reference (4) continues to be in force, for obtaining Board's consent for permits quarries, Environmental Clearance shall be insisted.

Sd/
CHAIRMAN

To

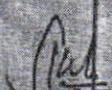
1. The Chief Environmental Engineer
Regional Office, EKM

The Senior Environmental Engineer
Regional Office, TVM/ KKD

The Senior Environmental Engineer
District Office, Palakkad

The Environmental Engineer
District Office, TVM / KLM / PTA / KTYM / ALPY / IDK / EKM-1, 2
(Perumbavoor) & 3 (ESC) / TSR / KKD / MLPM / WYND / KNR / KSGD
2. All Technical Officers in Head Office
3. To IT Cell (for uploading the circular in Board's website)
4. CA to Chairman
5. CA to Member Secretary

Approved for issue


Environmental Engineer - 1



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

മലയാളം

DISTRICT OFFICE, KOZHIKODE

3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002

Telefax: 2300745, 46, 47
www.keralapcb.org

C-19211

PCB/KKD/DO/GEN-176/OA-294/2022

27.10.2022

URGENT- NGT MATTER

From

Environmental Engineer

To

✓ The District Collector (Nodal office) (02.06.2022)
Kozhikode



Sub:- OA.NO 294/2022 Complaint on quarrying-Forwarding Individual reports of Joint Committee members for preparing Joint Committee Inspection Report reg;

Ref :-

1. Hon'ble NGT order in OA.294/2022 dated 04.05.2022
2. Committee site inspection conducted on 02.06.2022

Sir,

Inviting your immediate attention to the subject and references above. The site inspection report prepared by committee member from Pollution Control Board, is attached herewith. The time delay occurred in submitting the individual report is deeply regretted. This happened because of the hectic work schedule of this office and lack of adequate technical personnel as well as it required quality time to go through the back file details of the quarry under complaint. I have joined this office on transfer from Malappuram District, and on charge of this office since 30.06.2022, and at the time, the Joint Committee Inspection was already over (conducted on 02.06.2022).

A copy of the letter submitted by the District Geologist on demand is also attached herewith, for kind perusal.

In the Hon'ble NGT order dated 4.05.2022, it is stated that the District Collector Kozhikode will be the nodal officer in this OA, for co-ordination and compliance. It is humbly reminded that more actions are to be taken in accordance with the Hon'ble NGT order ie, to take necessary appropriate remedial actions applicable. It is suggested that, the firm may be made responsible for over and deeper extraction, and necessary legal measures may be taken on this accordance, only after conducting a detailed evaluation on the depth and extend of excavation, with the help of the concerned department (Mining & Geology). The individual reports from Board's side is submitted herewith for initiating further necessary action, on compiling the committee reports of individual committee members to submit the Joint Committee report before the Hon'ble NGT, as per its order dated 04.05.2022.



Yours faithfully

A handwritten signature in black ink, appearing to be 'S. S. S.', written over a horizontal line.

Environmental Engineer

43

Attachments

1. Inspection report of KSPCB member
2. Letter from Geologist, Kozhikode

Copy to:-

Thahsildar

Thamarasserry Taluk (Member-Joint Committee in OA.294/22 as nominated by District Collector Kozhikode)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH

Original Application No. 294/2022

Balan CK & Ors.

Applicants

Versus

State of Kerala

Respondent

Index

SL No	Description	Pages
1	Report	6 Pages
2	Annexure 1 - Proceedings No. PCB/HO/EE4/NGT OA 294/2022 dated 17.05.2022 of the Board Chairman.	1 Page
3	Annexure 2 - Letter No.DCKKD/1882/2022-D9 dated 26.05.2022 from District Collector	1 Page
4	Annexure 3 - Letter number.1861/EC4/2019/SEIAA dated 19.05.2022 from the Administrator of SEIAA	3 Pages
5	Annexure 4 - Letter No. PCB/KKD/DO/GEN-176/OA 294/2022 dated 01.06.2022 issued to Geologist	4 Pages
6	Annexure 5 - Letter number no.1519/DOC/M-20/06/2022 dated 28.06.2022 from Geology Dept.	5 Pages
7	Annexure 6a - Consent No. PCB/KKD/DO/CO/501/08 issued on 17.07.2008 valid up to 30.06.2011	6 Pages
8	Annexure 6b - Consent No. PCB/KKD/DO/ICO/R1-501/08 issued on 08.08.2011 valid up to 01.02.2012	5 Pages
9	Annexure 6c - Consent No. PCB/KKD/DO/ICO/R2-501/2012 issued on 04.05.2012 valid up to 01.02.2015	5 Pages
10	Annexure 6d - Consent Variation Order No. PCB/ KKD/ DO/501/2008 issued on 08.05.2015 valid up to 09.02.2016	1 Page
11	Annexure 6e - Consent Variation Order No. PCB/ KKD/ DO/501/2008 issued on 09.11.2015 valid up to 01.02.2018	1 Page
12	Annexure 6f - Integrated Consent to Operate Renewal No. PCB/KKD/DO/ICO-R4/501/2018 dated 17.02.2018, validity 18.04.2022.	2 Pages
13	Annexure 7 – Copy of the Village Officer approved revised site plan	1 Page
14	Annexure 8 - Circular No. PCB/ HO/ TAC/GOM/ 953/ 2014 dated 01.10.2015	1 Page

**Inspection Report submitted by Pollution Control Board, District Office
of the Joint Inspection conducted on 02.06.2022 based on Hon'ble NGT
order dated 04.05.2022 in OA No.294/2022.**

The Hon'ble National Green Tribunal (NGT) Principal Bench had registered Original Application no 294/2022 against quarrying in Kozhikode District. The NGT has vide order dated 04.05.2022, constituted a 3 member joint committee to verify the factual position, look in to the grievances of the applicants and take remedial action in accordance with the law by following due process within one month. The three member committee includes the District Collector, Kozhikode and representatives of State Pollution Control Board and State Environmental Impact Assessment Authority(SEIAA). The District Collector, Kozhikode has been made the nodal agency for co-ordination and compliance. The Environmental Engineer, District Office, Kozhikode was nominated as representative of the State Pollution Control Board, to the above committee, by the Board Chairman vide proceedings dated 17.05.2022, by no.PCB/HO/EE4/NGT OA 294/2022. A copy of the proceedings is produced here with and marked as **Annexure-1**. In pursuance to the Hon'ble NGT Order dated: 04.05.2022, a letter by no. DCKKD/1882/2022-D9 dated 26.05.2022, intimating the date and time of Joint Committee Inspection, electronically approved by the Additional District Magistrate for the District Collector, and nominating the Tahsildar Thamarasserry Taluk to represent the District Magistrate during the Inspection, was received at this office on 26.05.2022. A copy of the same is produced here with and marked as **Annexure-2**.

The Administrator, State Environmental Impact Assessment Authority (SEIAA) had sent an official letter, by no.1861/EC4/2019/SEIAA dated 19.05.2022, nominating Dr.C.C.Harilal, Member of SEAC, to the joint Committee as the expert member of SEIAA. A copy of the letter is produced here with and marked as **Annexure-3**.

As directed by the District Collector Kozhikode, a letter was sent from this office to the District Geologist Kozhikode, to furnish a report on the details of the quarry. A copy of the said letter by no. PCB/KKD/DO/GEN-176/OA 294/2022 dated 01.06.2022 is produced herewith and marked as **Annexure-4**

Accordingly a reply letter was submitted by the Geologist vide letter no.1519/DOC/M-20/06/2022, dated 28.06.2022. Copy of the same is produced herewith and marked as **Annexure-5**

In pursuance to the Hon'ble NGT order vide ref (1) Joint Committee Inspection was conducted by the committee members on 02.06.2022, 9:30 am at the complaint site. The following officers gathered for site inspection.

1. Mr.Subair, Tahasildar, Thamarassery, Representing District Collector (Nodal Officer).
2. Mrs.Sudheera, Village Officer, Sivapuram.
3. Dr.C.C.Harilal(Member of SEAC, as expert member from SEIAA).
4. Mr.Junaid.P, Assistant Engineer, Kerala State Pollution Control Board, District Office, Kozhikode. (Representing Environmental Engineer, KSPCB, DO, Kozhikode).

The quarry by name M/s.GEO ENTERPRISES QUARRYING UNIT owned by Smt.Indira is situated in Veeriyambram Desam, Sivapuram Village under survey number 29 (pt), in Thamarassery Taluk, falling within Kozhikode District limits. The quarry lease area extends to 2.6305 hectares, which is equal to 6.50 acres. They were having a quarrying lease for a period of 12 years commencing from 19.04.2010 to 18.04.2022 and having valid Consent to Operate from Board since 2008. The Board Consent has been renewed over years four times, on expiry of the validity, till closure of the quarry. Recently they were having valid Integrated Consent to Operate Renewal (Fourth-renewal) from Kerala State Pollution Control Board, by no.PCB/KKD/DO/ICO-R4/501/2018 dated 17.02.2018, and the validity of the consent was expired on 18.04.2022. Copies of all the Consents issued by Board to the unit are produced herewith and marked as **Annexure-6a, 6b, 6c, 6d 6e & 6f**.

It is humbly submitted before the Hon'ble NGT that as per the site plan submitted along with consent application for fourth renewal, the nearest house owned by Sri.Appukkutty Parakkandi was at a distance of 46.1 meters from the quarry boundary. As the minimum 50 metre distance criteria applicable for quarries were not satisfied with, the application for Consent was returned from this office with direction to relocate the quarrying area, excluding the portion falling within 50 metre distance. Accordingly the boundary was relocated, and the application was resubmitted with revised site plan. As per the revised site plan, the distance from newly fixed boundary to the nearest house was 65 metres. With respect to the revised site plan, site inspection was conducted by the Board officials on 16.02.2018 and measured the nearest house owned by Appukkutty Parakkandi at 66.4 metres from the relocated boundary. A copy of the Village

Officer approved site plan with relocated boundaries submitted by the applicant to Board is submitted herewith and marked as **Annexure-7**. Thus the quarrying area allowed has been reduced from 2.6305 ha to 2.5857 ha and consent to Operate renewal was granted.

As per Board Circular dated 01.10.2015, by no.PCB/ HO/ TAC/GOM/ 953/2014, for existing quarries working on mining lease, EC is applicable at the time of renewal of the mining lease. A copy of the above Circular is produced herewith and marked as **Annexure-8**. For this quarry, the mining lease was valid up to 18.04.2022, starting from 19.04.2010. The quarry had stopped working on the expiry of mining lease as well as on expiry of the Board's consent. Hence EC will be applicable only if the quarry mining activities are to be continued in future, after 18.04.2022.

The important findings made by the official from Pollution Control Board, during committee site inspection dated 02.06.2022 are as given below;

Inspection Findings

- a) The quarry was not functional during the time of inspection. Distances were measured from the quarry boundary and Shri.K.Balan's (complainant)house was measured at 104 metre from the boundary of the quarry.
- b) An abandoned quarry was found which was being reported to be used as the rain water harvesting facility of the quarry.
- c) Green belt was found developed along road side to suppress dust emission to outside, but not so strong.

- d) Sprinklers were not found installed to suppress spreading of dust, but reported that mobile sprinklers in vehicle were being used to function while the quarry was working.
- e) As the quarry had stopped functioning, the working of alarms could not be examined, as well as the Noise limits.
- f) Access roads to the quarry were found tarred to contain dust emissions.
- g) As the quarry has stopped working, mineral transportation in covered trucks condition could not be examined.
- h) Sign board of the quarry unit with extent of lease area and boundaries shall be depicted at the entrance of the quarry, for information of the public, which was found complied with
- i) As the depth and extent of excavation does not come under the purview of the Board, the same could not be evaluated.
- j) As the quarry has stopped functioning, the boundary pillars of the quarry at certain location are not in fixed condition.
- k) Board had consented the quarry for mining from within a relocated boundary, leaving a minimum distance of 50 meters, and as per same the nearest residence measured from the approved boundary was 66.4 meters.
- l) On a visual examination it seems that the quarrying site has been mined to varying depths in several areas. But the depth of excavation does not come under the purview of the Board.
- m) The complaint raised by the complainants, like untimed blasting activity, falling of fly rocks, dust pollution, etc could not be assessed as the quarry has stopped working.

At present the mining lease period and Board's consent period both are expired, as on 18.04.2022 and the quarry was found in a closed condition with no activity.

Recommendations

As the quarry site is already exploited to a greater extent, further quarrying activities may not be allowed at the same site here. It is respectfully suggested that, the firm may be made responsible for over and deeper extraction and necessary legal measures may be initiated on their account, after a detailed technical evaluation on the extend of over excavation, by the concerned department (Mining & Geology). However, the recommendations as per conditions in the Environmental Clearance may not be applicable to this quarry, as this unit was a leased quarry, which was granted lease on 19.04.2010 and the same was valid till 18.04.2022. For any further mining operations to commence anew, Environmental Clearance will be applicable.

Dated the 27th day of October 2022



For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD


ENVIRONMENTAL ENGINEER.

A-18353

179

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From

Prof. Dr. C.C. Harilal
Member
State Environment Appraisal Committee (SEAC)
Kerala



To
The Nodal Officer
OA. 294/2022
District Collectorate, Kozhikode

Sub: OA No. 294/2022 – Complaint against Geo Enterprises (Viryambaram, Sivapuram, Kozhikode) regarding quarry operations – Joint Committee Inspection – submission of report from Member, SEAC – regarding.

Ref: Letter from District Collector, Kozhikode (No. DCKKD/1882/2022-D9, dated 26/05/2022)

Sir,
With reference to the above, I participated in the joint committee inspection in the project site of Geo Enterprises, Viryambaram, Sivapuram village, Thamarassery Taluk, Kozhikode district on 02/06/2022.

D9

My report as Member, SEAC (representing SEIAA, Kerala) is attached herewith.
Kindly consider

Thanking You

Yours Faithfully

Dr. C.C. HARILAL
Professor
Member,
State Environmental Appraisal Committee (SEAC)
Kerala

27/08/2022

**JOINT COMMITTEE VISIT TO M/S GEOENTERPRISES, SIVAPURAM VILLAGE,
THAMARASSERY TALUK,KOZHICODE**

REPORT BY THE MEMBER, SEAC (REPRESENTING SEIAA)

A Granite Building Stone Quarry Project of M/s. Geo Enterprises Ltd., for an area of 2.6305Ha is located in Viryambram Desom, Sivapuram Village, Thamarassery Taluk, Kozhikode District, Kerala. The Principal Bench of National Green Tribunal, on considering OA No. 294/2022 ordered on 04.5.2022 to constitute a Joint Committee of SEIAA, State PCB, and District Collector, Kozhikode, and directed them to verify the factual position, look into the grievances of the applicants and take remedial action in accordance with the law. Accordingly, a Joint Committee has been constituted with the Member, SEAC, Tahsildar (Thamarassery), and the Environmental Engineer in charge of the District Office of PCB, Kozhikode.

The Joint Committee undertook the site visit and inspection on 02.6.2022 and verified the compliance status. The committee also visited the nearby residential areas and met the complainants. Upon verification of the site/documents, the following observations are made.

GENERAL OBSERVATIONS

The quarry was not working at the time of inspection. The quarry was not having Environmental Clearance (EC) issued by the State Environmental Impact Assessment Authority (SEIAA) during the time of its operation from 2018 to 2022. The general conditions stipulated by SEIAA for quarrying activities have been taken into consideration for assessing the environmental compliance status of the present quarry (Geo Enterprises).

Baseline information

Name of the Project: Building stone quarry of Geo Enterprises

Proponent: E. Indira

Extent: 2.6305 Ha

SY No.: 29 (Pt)

Desom: Viryambram

Village: Sivapuram

Taluk: Thamarassery

District: Kozhikode

State: Kerala

Consent and validity: Integrated consent of operation issued by Pollution Control Board (No. PCB/KKD/DO/ICO-R4/501/2018 (dated: 17/02/2018) for an area: 2.2857 Ha

Validity: 18/04/2022

Total Geological Reserve as per mining plan: 19,43,085 MT

Total Mineable Reserve: 11,15,155 MT

Compliance with general conditions

The quarry was not having an EC, issued by SEIAA, and was functional with the integrated consent of operation issued by the Pollution Control Board. The compliance of general conditions has been assessed based on the standard format of compliance assessment by DEIAA / SEIAA (for mining projects).

No	General Conditions	Compliance Status
1	Rain Water Harvesting facility should be installed as per the prevailing provisions of KMBR/KPBR, unless otherwise specified.	Complied. An abandoned quarry pit is used as a Rain Water Harvesting facility
2	Environment Monitoring Cell as agreed under the affidavit filed by the proponent should be formed and made functional.	Not Complied No documents furnished
3	Suitable avenue trees should be planted along either side of tarred road and open parking areas, if any, including of approach road and internal roads	Partially complied Minor efforts of tree planting have been noticed
4	Sprinklers shall be installed and used in the project site to contain dust emissions	Reported to have Complied No permanent sprinkler facility is seen in the project site. The mobile sprinklers reported to have been used for containing the dust in the quarry areas are also not seen. Quarry is presently in a closed condition.
5	Eco-restoration including the mine closure plan shall be done at the own cost of the project proponent	Not complied. Mine closure plan is not implemented in the project site
6	At least 10 percent out of the total excavated pit area should be retained as water storage areas and the remaining area should be reclaimed with stacked dumping and overburden and planted with indigenous plant species that are eco-friendly, if no other specific condition on reclamation of pit is stipulated in the E.C.	Partially Complied The total excavated pit is retained as water storage structure. The remaining area is yet to be reclaimed. No afforestation activity has been undertaken.
7	Corporate Social Responsibility (CSR) agreed upon by the proponent should be implemented	Complied
8	The lease area shall be fenced off with barbed wires to a minimum height of 4 ft. around, before starting of mining. All the boundary indicators (boards, stores, markings, etc) shall be protected at all times and shall be conspicuous	Complied
9	Warning alarms indicating the time of blasting (to be done at specific timing) has to be arranged as per stipulations of Explosive Department	Reported to have complied But the complainant has stated that the mining activities, especially blasting, has been undertaken without any time schedule.
10	Control measures on noise and vibration prescribed by KSPCB should be implemented	Reported to have complied The quarry is now closed
11	Quarrying activities should be limited to day time as per KSPCB guidelines/specific conditions	Reported to have Complied But the complainant has stated that both mining activities and the transport of minerals have been carried out during night.

12	Blasting should be done in a controlled manner as specified by the regulations of Explosives Department or any other concerned agency	Reported to have Complied The quarry is now closed
13	A licensed person should supervise/control the blasting operations	Reported to have Complied The quarry is now closed
14	Overburden materials should be managed within the site and used for reclamation of mine pit as per mine closure plan/specific conditions	Not Complied No overburden material is found within the site; Mine closure is yet to be implemented.
15	Height of benches should not exceed 5 m and width should not be less than 5 m, if there is no mention is the mining plan/specific condition	Not Complied There are steep cuttings in the mine face. No benches are provided in the mined area.
16	Mats to reduce fly rock blast to a maximum of 10 PPV should be provided	Reported to have Complied The quarry is now closed
17	Acoustic enclosures should have been provided to reduce sound amplifications in addition to the provisions of green belt and hollow brick envelop for crushers so that the noise level is kept within prescribed standards given by CPCB/KSPCB	Reported to have complied The quarry is now closed
18	The workers on the site should be provided with the required protective equipment such as ear muffs, helmet etc.	Reported to have Complied The quarry is now closed
19	Garland drains with clarifiers to be provided in the lower slopes around the core area to channelize storm water	Not Complied No garland canal or silt trap is seen in the project site.
20	The transportation of minerals should be done in covered trucks to contain dust emissions	Reported to have Complied The quarry is now closed
21	The proponent should plant trees at least 5 times of the loss that has been occurred while clearing the land for the project	Not Complied Some efforts are seen; but are not satisfactory
22	Disposal of spent oil from diesel engines should be as specified under relevant Rules/Regulations	Reported to have Complied The quarry is now closed
23	Explosives should be stored in magazines in isolated place specified and approved by the Explosives Department	Reported to have Complied The quarry is now closed
24	A minimum buffer distance from the boundary of the quarry to the nearest dwelling unit or other structures, not being any facility for mining shall be provided	Not Complied As per the certificate of Survey Officer, the distance between the Project boundary and nearest residential house is 46.1m. (Even mining is noticed at this region). Later on, the proponent obtained consent of operation from KSPCB by providing documents, offering legal distance of residence from the project boundary

25	100 m buffer distance should be maintained from forest boundaries	Not applicable. No forest in the vicinity
26	Consent from Kerala State Pollution Control Board under Water and Air Act(s) should be obtained before initiating mining activity	Reported to have complied
27	All other statutory clearances should be obtained, as applicable, by project proponents from the respective competent authorities including that for blasting and storage of explosives	The proponent is aware of the matter
28	In the case of any change(s) in the scope of the project, extent quantity, process of mining technology involved or in any way affecting the environmental parameters/impacts as assessed, based on which only the E.C. is issued, the project would require a fresh appraisal by this Authority, for which the proponent shall apply and get the approval of this Authority	The proponent is aware of the matter
29	The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protections) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner	The proponent is aware of the matter
30	The stipulations by Statutory Authorities under different Acts and Notifications should be complied with, including the provisions of Water (Preventions and Control of Pollutions) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA notifications, 2006.	(Insurance) Act, 1991 and EIA Notifications, 2006

31	The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which (both the advertisement and the newspaper) shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Environment Impact Assessment Authority (SEIAA) office and may also be seen on the website of the Authority at www.seiaakerala.org . <u>The advertisement should be made within 10 days from the date of receipt of the clearance letter and a copy of the same signed in all pages should be forwarded to the office of this Authority as confirmation</u>	Reported to have Complied The quarry is now closed
32	A copy of the clearance letter shall be sent by the proponent to concerned Grama Panchayat/District Panchayat/Municipality/ Corporation/Urban Local Body and also to the Local NGO, if any from whom suggestions/representations, if any, were received while processing the proposal, <u>The Environmental Clearance shall also be put on the website of the company by the proponent</u>	Reported to have Complied The quarry is now closed
33	The proponent shall submit half yearly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) and upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the respective Regional Office of MoEF, Govt. of India and also to the State Environment Impact Assessment Authority (SEIAA) office	Reported to have Complied The quarry is now closed
34	<u>The details of Environmental Clearance should be prominently displayed in a metallic board of 3 ft. x 3 ft. with green background and yellow letters of Times New Roman font of size of not</u>	Complied

	less than 40. Sign board with extent of lease area and boundaries shall be depicted at the entrance of the quarry, visible to the public	
35	The proponent should provide notarized affidavit (indicating the number and date of Environmental Clearance proceedings) that all the conditions stipulated in the EC shall be scrupulously followed	Complied
36	No change in mining technology and scope of working should be made without prior approval of the SEIAA. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, as applicable	The proponent is aware of the matter
37	The Project proponent shall ensure that no natural water course and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any originating from the mine lease shall be taken	The proponent is aware of the matter
38	Monitoring of Ambient Air Quality to be carried out based on the Notification 2009, as amended from time to time by the Central Pollution Control Board. Water sprinkling should be increased at places loading and unloading points & transfer point to reduce fugitive emissions	Reported to have Complied The quarry is now closed
39	The top soil, if any, shall temporarily be stored at earmarked site(s) only for the topsoil shall be used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only. The maximum height of the dumps shall not exceed 8 m and width 20 m and overall slope of the dumps shall be maintained to 45°. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled. Monitoring and management of	Not complied. No top soil or overburden is found stacked in the project site

	rehabilitated areas should continue until the vegetation becomes self-sustaining	
40	Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, mineral and OB dumps to prevent run off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly	Not Complied A systematic drainage system is not found implemented. No garland canals or silt traps seen in the project site.
41	Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM ₁₀ and PM _{2.5} such as haul Road, loading and unloading points and transfer points – it shall be ensured that ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard	Reported to have Complied The quarry is now closed
42	Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangements on haul roads, loading and unloading and at transfer points should be provided and properly maintained	Reported to have Complied The quarry is now closed
43	Measures should be taken for control of noise levels below 85 dBA in the work environment	Reported to have Complied The quarry is now closed
44	A separate environmental management cell with suitable qualified personnel should be setup under the control of a Senior Executive, who will report directly to the Head of the organization	Not Complied No documents furnished
45	The funds earmarked for environmental protection measures and CSR activate should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the State Environment Impact Assessment Authority (SEIAA) office	Complied
46	The Regional Office of MoEF and CC located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities	The proponent is aware of the matter

	should extend full co-operation to the Officer(S) of the Regional Office by furnishing the requisite data/information/monitoring reports	
47	Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010	The proponent is aware of the matter
48	Concealing the factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986	The proponent is aware of the matter
49	The SEIAA may revoke or suspend the order, for non-implementation of any of the specific or this implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection	The proponent is aware of the matter
50	The above conditions shall prevail notwithstanding anything to the contrary, in consistent, or simplified, contained in any other permit, license or consent given by any other authority for the same project	The proponent is aware of the matter
51	This order is valid for a stipulated period or the expiry date of mine lease period issued by the Govt. of Kerala, whichever is earlier	The proponent is aware of the matter
52	The Environmental Clearance will be subject to the final order of the Court(s) in any pending litigation related to the land or project, in any court of law	The proponent is aware of the matter
53	The mining operation shall be restricted to above ground water table and it should not intersect ground water table	Not Complied Depth was noted to have exceeded the permissible limit. Mining has been carried out to a depth of 19-21 meters from the ground level (As per Google image). (A technical validation is required)
54	All vehicles used for transportation and within the mines shall have PUC certificate from authorized pollution taking centre. Washing of all vehicles shall be inside the lease area	Reported to have Complied The quarry is now closed
55	Project proponent should obtain necessary prior permission of the competent authorities	The proponent is aware of the matter

	for drawal of requisite quantity of surface water and ground water for the project	
56	Regular monitoring of flow rates and water quality upstream and down streams of the springs and perennial nallahs flowing in and around the mine lease area shall be carried out and reported in the six-monthly reports to SEIAA	The proponent is aware of the matter
57	Occupational health surveillance program of the workers should be under taken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed	Not complied No documents furnished
58	The environmental clearance liable to be cancelled, if the said land is found in porambokku, surplus land etc.	The proponent is aware of the matter

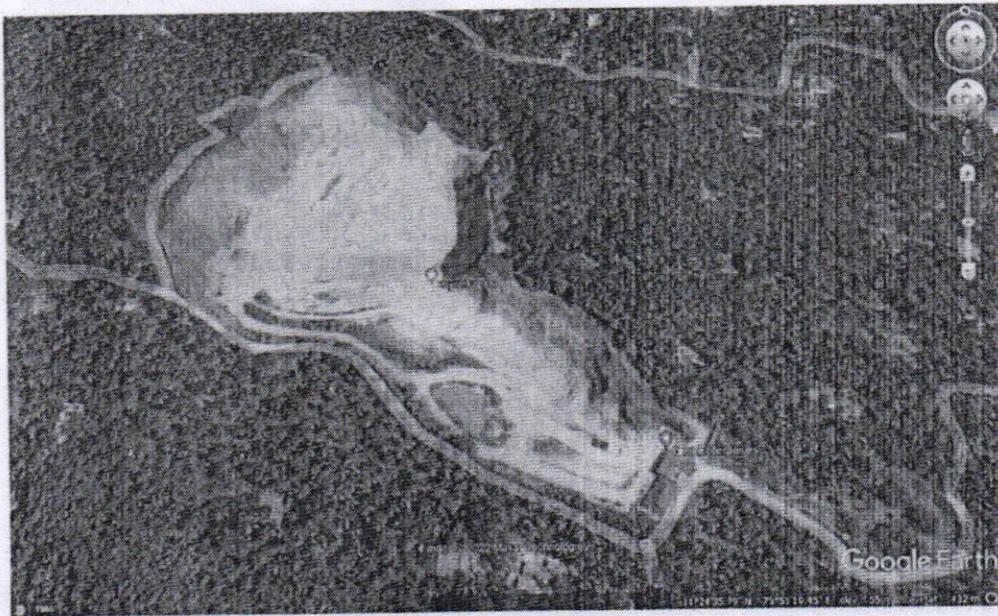
RECOMMENDATIONS

As part of the inspection conducted by the joint committee on the above matter, the following observations / recommendations are made:

1. The project was not having Environmental Clearance from the State Environmental Impact Assessment Authority (SEIAA – Kerala) for the period from 2018 to 2022 and was operational as per the integrated consent of operation issued by the Kerala State Pollution Control Board (No. PCB/KKD/DO/ICO-R4/501/2018, dated: 17/02/2018).
2. The quarry was found to violate the distance criteria in the previous years of its operation. Mining was noted at BP1, from where the distance to nearest house is only 46.1 meters (as per details furnished by Thaluk Surveyor, Thamarassery). Also, the public road is only 33.9 meters from BP 7. The firm later on revised the mining plan to comply with the distance criteria.
3. The boundary pillars of the quarry (at certain locations) were not in a fixed condition during the time of field inspection.
4. Retention of buffer zone and green belt development is not satisfactory.
5. No benches are maintained and steep vertical walls are found in the mined area. There are clear indications of over extraction and unscientific mining operations. Also, there are apparent signs of deeper extraction than the benchmark (The firm has paid penalty for over extraction on several occasions). All such matters are to be scientifically validated and the firm may be made responsible for such violations.
6. There is no drainage system for the quarry. Garland canals and silt traps are absent.
7. The complainants are adhering to the complaints raised by them during quarry operations like over extraction, deeper extraction, untimed blasting activities, issues related to fly rocks and dust, movement of minerals beyond the time schedule, damages to physical assets, pollution and associated health issues, etc.

The quarry is presently in a closed condition. The validity of the certificate issued to the firm ceased on 18/04/2022. Considering the non-compliance in several criteria concerning quarry operation, the permit of the quarry may not be extended further. The firm may be made responsible for over and deeper extraction and necessary legal measures may be taken on this account, after a detailed technical evaluation on the extent of over extraction.

Field photographs



Aerial view of the project site showing close proximity with public roads and residential areas



Entrance to Geo Enterprises with display boards



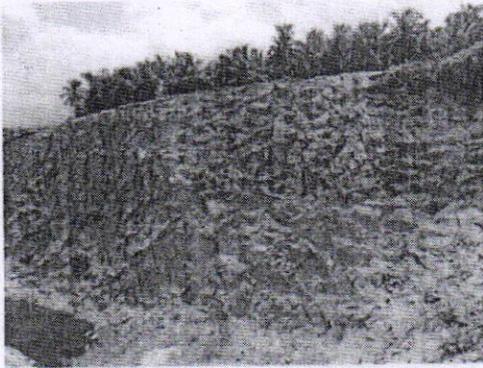
Field inspection team (Representatives from Revenue department, Pollution control board and SEAC) with the proponent



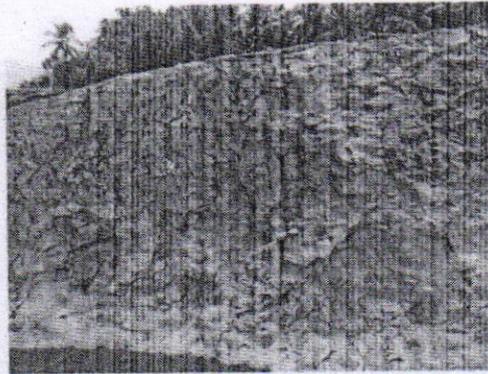
Quarry site



Quarry pit having water retention



Mined area having no benches retained



Mined area having steep vertical walls

Dr. C.C. HARILAL
Professor

Member,
State Environmental Appraisal Committee (SEAC)
Kerala

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TLKTSY/1996/2022-D1

V337673/2022

ഡി1 - 1996/2022

താലൂക്ക് ഓഫീസ് , താമരശ്ശേരി
തീയതി - 08-12-2022

പ്രേഷകൻ

തഹസീൽദാർ,
താമരശ്ശേരി.

സ്വീകർത്താവ്

ജില്ലാ കളക്ടർ,
കോഴിക്കോട്.

സർ,

വിഷയം - ജിയോ എന്റർപ്രൈസസ് ക്വാറിക്കെതിരായ പരാതി -
സംബന്ധിച്ച്

- സൂചന - 1) ജില്ലാ കളക്ടറുടെ 23-09-2022 ലെ DCKKD- 1882/2022- D9 നമ്പർ കത്ത്
- 2) അഡ്വക്കേറ്റ് ജനറൽ ജില്ലാ കളക്ടർക്കയച്ച 30-11-2022 ലെ SN2 OA 294/2022/PB(2) നമ്പർ കത്ത്
- 3) ഈ കാര്യലയത്തിലെ 01-07-2022 ലെ ഇതേ നമ്പർ കത്ത്

സൂചനകളിലേക്ക് അങ്ങയുടെ ശ്രദ്ധ സവിനയം ക്ഷണിക്കുന്നു. താമരശ്ശേരി താലൂക്ക് ശിവപുരം വില്ലേജിൽ വീര്യമ്പം ദേശത്ത് റി.സർവ്വെ 29 ൽപ്പെട്ടതും ശ്രീമതി. ഇന്ദിര ഏറാടിയിൽ എന്നവരുടെ ഉടമസ്ഥതയിലുള്ളതുമായ ജിയോ എന്റർപ്രൈസസ് എന്ന ക്വാറി പരിശോധിച്ചതിൽ , പ്രസ്തുത ക്വാറി 1986 ൽ പ്രവർത്തനം ആരംഭിച്ചതാണെന്നും, ഈ സ്ഥാപനത്തിന് നല്ലിയ ലീസ് കാലാവധി 18-04-2022 തീയതിയിൽ അവസാനിച്ചതായും, ക്വാറിയിൽ അവസാനമായി മൈനിംഗ് നടത്തിയത് 28-12-2021 തീയതിയിലാണെന്നും അറിയുന്നു.

പരാതിക്കാരുടെ വീട് സർക്കാർ നിശ്ചയിച്ച ദൂരപരിധിക്ക് പുറമെയാണെങ്കിലും ക്വാറിയിലെ ഖനനം മൂലമുണ്ടാകുന്ന ശബ്ദവും പൊടിപടലങ്ങളും പരാതിക്കാർക്ക് ബുദ്ധിമുട്ടുണ്ടാക്കുന്നതായി കാണുന്നു. പരാതിക്കാരിലൊരാളായ ശ്രീ. ചെട്ട്യാങ്കണ്ടി ബാലൻ എന്നവരുടെ വീട് സന്ദർശിച്ചതിൽ മുമ്പ് പാറ പൊട്ടിക്കുമ്പോൾ കരിങ്കൽ കഷണങ്ങൾ വീട്ടിൽ തെറിച്ച് വീണിട്ടുണ്ടെന്നും, ഖനനത്തിന്റെ ആഘാതം മൂലം വീടിന് വിള്ളൽ സംഭവിച്ചതായും പരാതി ബോധിപ്പിച്ചിട്ടുണ്ട്. എന്നാൽ സമീപവാസികളായ ശ്രീ. ചെട്ട്യാങ്കണ്ടി ശ്രീധരൻ, ശ്രീ. പാറക്കണ്ടി അപ്പക്കുട്ടി എന്നിവരുടെ വീടുകൾ സന്ദർശിച്ചതിൽ ഖനനം മൂലം യാതൊരു പ്രശ്നങ്ങളും ഉണ്ടാകുന്നില്ല എന്ന് അറിയിച്ചിട്ടുണ്ട്. ക്വാറിയുടെ ലീസ് കാലാവധി

TLKTSY/1996/2022-D1

I/337673/2022

അവസാനിച്ചതിനുശേഷം ഖനനം തുടങ്ങുന്നതിന് ആവശ്യമായ സർട്ടിഫിക്കറ്റുകൾക്ക് വേണ്ടി ഉടമകൾ നാളിതുവരെ വില്ലേജ് ഓഫീസിൽ അപേക്ഷ സമർപ്പിച്ചിട്ടില്ല. പ്രസ്തുത സ്ഥലത്ത് സംസ്ഥാന മലിനീകരണ നിയന്ത്രണബോർഡിൽ നിന്നുള്ള നിർദ്ദേശമനുസരിച്ച് 02-06-2022 തീയതിയിൽ സംയുക്ത പരിശോധന നടത്തിയതിൽ, നിലവിൽ ടി കാറ്റി പ്രവർത്തിക്കുന്നില്ലെന്ന വിവരം ബോധിപ്പിക്കുന്നു.

വിശ്വസ്തയോടെ

തഹസീൽദാർ



കലക്ടറേറ്റ്, കോഴിക്കോട്

തീയതി: 08-12-2022

DCKKD/1882/2022-D9

ജില്ലാ കലക്ടർ

കോഴിക്കോട്.

ജില്ലാ ജിയോളജിസ്റ്റ്

കോഴിക്കോട്.

സർ

വിഷയം - ദേശീയ ഹരിത ഭിന്ധുബണൽ വിധിയുടെ അടിസ്ഥാനത്തിൽ ജിയോ എൻറർപ്രൈസ് എന്ന സ്ഥാപനത്തിന് എതിരായുള്ള പരാതിയിൽ അന്വേഷണം നടത്തി സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്, എസ്.ഇ.എ. സി അംഗം എന്നിവർ സമർപ്പിച്ച റിപ്പോർട്ട് സംബന്ധിച്ച്

സൂചന - 1. സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡിൽ നിന്നുള്ള 27-10-2022 ലെ

PCB/KKD/DO/GEN-176/OA-294/2022 നമ്പർ അന്വേഷണ റിപ്പോർട്ട്

2. SEAC അംഗം ഡോ. സി സി ഹരിലാൽ എന്നവരുടെ അന്വേഷണ റിപ്പോർട്ട്

ദേശീയ ഹരിത ഭിന്ധുബണൽ വിധിയുടെ അടിസ്ഥാനത്തിൽ ജിയോ എൻറർപ്രൈസ് എന്ന സ്ഥാപനത്തിന് എതിരായുള്ള പരാതിയിൽ അന്വേഷണം നടത്തി സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്, എസ്.ഇ.എ. സി അംഗം എന്നിവർ സമർപ്പിച്ച സൂചന റിപ്പോർട്ട് പ്രകാരം കോഴിക്കോട് ജില്ലയിലെ താമരശ്ശേരി താലൂക്കിൽ ശിവപുരം വില്ലേജിൽ റി.സർവ്വേ 29 ൽ പെട്ട ജിയോ എൻറർപ്രൈസ് എന്ന സ്ഥാപനത്തിനെതിരെ ലഭിച്ച പരാതിയിൽ സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ, SEAC അംഗം ഡോ. സി സി ഹരിലാൽ, താമരശ്ശേരി തഹസീൽദാർ എന്നിവർ ചേർന്ന് സംയുക്ത സ്ഥല പരിശോധന നടത്തിയ സമയത്ത് ക്വാറി പ്രവർത്തന രഹിതമായിരുന്നു എന്നും ബഫർ സോണും ഗ്രീൻ ബെൽറ്റും തൃപ്തികരമായ രീതിയിൽ പാലിക്കപ്പെട്ടിട്ടില്ല എന്നും അമിതമായും അശാസ്ത്രീയമായും ഖനനം ചെയ്യുന്നതിന്റെ വ്യക്തമായ സൂചനകൾ കാണുന്നുണ്ട് എന്നും, ക്വാറിക്ക് ഡ്രെയിനേജ് സംവിധാനവും ഗാർലന്റ് കനാൽ സംവിധാനവും ഇല്ല എന്നും സ്ഥാപനത്തിന് നൽകിയ എൻവയോൺമെന്റൽ ക്ലിയറൻസ് സർട്ടിഫിക്കറ്റിന്റെ കാലാവധി 18-04-2022 ന് അവസാനിച്ചതായും ക്വാറിയുടെ പ്രവർത്തനവുമായി ബന്ധപ്പെട്ട നിരവധി മാനദണ്ഡങ്ങൾ പാലിക്കാത്തത് കണക്കിലെടുത്ത് ക്വാറിയുടെ അനുമതി ഇനിയും നീട്ടാൻ പാടില്ല എന്നും അനുവദനീയമായതിലും അധികം അളവിലും ആഴത്തിലും ഖനനം ചെയ്തതിന് ആവശ്യമായ നിയമനടപടികൾ സ്വീകരിക്കാവുന്നതാണ് എന്നും നിലവിൽ ക്വാറി പ്രവർത്തനങ്ങൾ അനുവദിക്കരുത് എന്നും ആഴത്തിൽ ഖനനം ചെയ്തതിന് ആവശ്യമായ നിയമ നടപടികൾ മൈനിങ്ങ് & ജിയോളജി വകുപ്പ് മുഖേന സ്വീകരിക്കാവുന്നതാണ് എന്നും സൂചന റിപ്പോർട്ടുകളിൽ വ്യക്തമാക്കിയിട്ടുണ്ട്. റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിൽ അടിയന്തിര തുടർ നിയമനടപടികൾ സ്വീകരിക്കേണ്ടതും വിവരം കാലതാമസം കൂടാതെ ഈ കാര്യാലയത്തിൽ അറിയിക്കേണ്ടതുമാണ്. സൂചന റിപ്പോർട്ടിന്റെ പകർപ്പ് jsdsection@gmail.com എന്ന മെയിൽ മൂഖേന അയക്കുന്നു.

Signed by
Muhammed Rafeeq C
Date: 08-12-2022 10:54:04

വിശ്വസ്തയോടെ
അഡീഷണൽ ജില്ലാ മജിസ്ട്രേറ്റ് & ഡെപ്യൂട്ടി കളക്ടർ (ജനറൽ)

DCKKD/1882/2022-D9

I/337578/2022

ജില്ലാ കലക്ടർക്കുവേണ്ടി

"This document is electronically approved in eOffice by MUHAMMED RAFEEQ C on 08-12-2022. Hence it does not require signature in ink"